



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 20th of November, 2016

SRO 372 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of all the previous notifications on the subject, the Government hereby appoint Shri Navneet Gupta, Advocate, as Public Prosecutor for a period of one year, for the Court of Principal District and Sessions Judge, Udhampur on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,
Department of L, J&PA.

Dated: 20 -11-2016.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Udhampur.
5. Additional District and Sessions Judge, Udhampur.
6. Deputy Commissioner, Udhampur.
7. Director Litigation, Jammu.
8. Sr. Superintendent of Police, Udhampur.
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
11. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
12. Copy to Chief Prosecuting Officer, Udhampur with request to hand over the concerned record to the Public Prosecutor.
13. Shri Navneet Gupta, Public Prosecutor, Udhampur.
14. SRO section, Department of LJ&PA (w. 7. s.c).
15. Concerned file.

(Ashish Gupta)

Assistant Legal Remembrancer,
Department of LJ&PA

20-11-2016